

[Shri Datar]

Service) Act, 1958, a copy each of the following rules:—

- (i) The Supreme Court Judges (Travelling Allowance) Rules, 1959, published in Notification No. G.S.R. 844 dated the 25th July, 1959.
- (ii) The Supreme Court Judges Rules, 1959, published in Notification No. 935 dated the 15th August, 1959. [Placed in Library, See No LT-1579/59].

**BOMBAY SECONDARY SCHOOL CERTIFICATE EXAMINATION BOARD (RECONSTITUTION) ORDER**

Shri Datar: I beg to lay on the Table, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957, a copy of the Bombay Secondary School Certificate Examination Board (Reconstitution) Order, 1959, published in Notification No. G S R 913 dated the 8th August, 1959 [Placed in Library, See No LT-1590/59].

**NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT**

Shri Datar: I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:

- (i) G.S.R. No 957 dated the 22nd August, 1959, making certain amendments to the All India Services (Death-cum-Retirement Benefits) Rules, 1958
- (ii) G.S.R. No. 958 dated the 22nd August, 1959, making certain amendment to the All India Services (Conduct) Rules, 1954. [Placed in Library, See No. LT-1581/59]

**TRAVANCORE-COCHIN VEHICLES TAXATION (AMENDMENT AND VALIDATION) ORDINANCE**

Shri Datar: I beg to lay on the Table under provisions of Articles 213(2)(a) of the Constitution read with clause (c)(v) of the proclamation dated the 31st July, 1959, issued

by the President in relation to the State of Kerala, a copy of the Travancore-Cochin Vehicles Taxation (Amendment and Validation) Ordinance, 1959 (No. 4 of 1959) promulgated by the Governor of Kerala on the 9th July, 1959. [Placed in Library, See No LT-1582/59].

**AMENDMENT TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES**

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No. G.S.R. 938 dated the 15th August, 1959, making certain further amendment to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956 [Placed in Library, See No LT-1583/59]

**PRESIDENT'S ASSENT TO BILLS**

Secretary: Sir, I lay on the Table the following two Bills, passed by the Houses of Parliament during the current Session, and assented to by the President, since a report was last made to the House on the 3rd August, 1959 —

- 1 The Pharmacy (Amendment) Bill, 1959
- 2 The International Monetary Fund and Bank (Amendment) Bill, 1959

**MESSAGE FROM RAJYA SABHA**

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th August, 1959, agreed without any amendment to

the Kerala Local Authorities Laws (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 25th August, 1959."

#### PRESENTATION OF PETITION

**Shri Osman Ali Khan (Kurnool):** I beg to present a petition signed by a petitioner regarding renewal of broadcast receiver licences for villages.

#### RE: WITHDRAWAL OF A MEMBER FROM THE HOUSE

**Shri Braj Raj Singh (Firozabad):** The other day you were pleased to order four hon. Members out of the House. I feel that it was a great injustice done to us. So, I just want to say that until that wrong is undone, I will protest against this issue and I shall walk out from this House, at least for five minutes, daily. Now, as a protest I walk out

**Mr. Speaker:** The hon. Member is continuously committing a contempt of this House and contempt of the authority of the Speaker. What he did the other day was that he just sent me a letter saying that he wanted to refer to the adjournment motion here. I had disallowed the adjournment motion relating to firing in a certain State on the ground of its being purely a State subject. He wanted to raise it here and I said, "No, you ought not to do so." He was still persistent in trying to raise it. So, I asked him to withdraw from the House for the rest of the day. Then another hon. Member got up; still another hon. Member got up, yet another—four hon. Members got up to raise the matter and I asked them to withdraw. Today he has sent me a letter stating that on that day they did not want to raise that matter in the House but only wanted to tell me that they were going out in protest. Even that is bad. If they walk out from the House, they are entitled to come back, but if I ask them to withdraw, they are not entitled to come back. He has now said that they wanted to walk out from

the House themselves and subsequently I asked them, or ordered them, to withdraw. He wrote to me that he would raise this matter today. I sent word to him that I will go into the facts, as I do not know what the facts are, and I will bring it up tomorrow. In the meanwhile, the hon. Member says that until I pass an order, withdrawing my earlier order, he will go on walking out from the House day to day.

**Shri Braj Raj Singh:** Unless I get a redress, I shall continue to walk out.

**Mr. Speaker:** Order, order. The House must know what exactly the hon. Member is doing. I told him just now that I will take it up tomorrow. What is this hurry about?

**Shri Braj Raj Singh:** I am prepared....

**Mr. Speaker:** Then why should he say, "I will walk out today"? And he has not walked out. He is sitting here

**Shri Braj Raj Singh:** No. On that day, on my back you passed an order. So, I wanted to hear.

**Mr. Speaker:** This kind of impatience on the part of a representative of 7½ lakh people is not right. All that I said was that what is going to be done today will be done tomorrow. I said I will look into the facts. Anyhow, the hon. Member seems to be too anxious to hear me and get a redress. I shall read out what exactly has happened that day. It reads:

"**Shri Braj Raj Singh:** Sir, a principle is involved in this.

**Mr. Speaker:** Order, order. I will call upon Shri Braj Raj Singh to keep out of the House for the day

**Shri Braj Raj Singh:** I am walking out in protest."

"In protest against what?" I would ask him. He wanted to raise this point saying that with respect to the adjournment motion relating to the firing on some students in Allahabad,